

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 395/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2019**

Name of the Company: Bholenath Enterprise

V/s.

Shambhu Textiles Mills Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

None appeared for the Petitioner.


It is a matter of record, on previous hearing dated 21.06.2019 also none appeared for the Petitioner, hence a consequential order may be passed, the matter is temporarily pass-over.


The matter is again called out at 1:30 p.m.

None appeared for the Petitioner.

On previous hearing also none appeared for the Petitioner, hence the matter is dismissed due to want of prosecution.

Accordingly, CP(IB) 395 of 2019 stands dismissed for want of prosecution.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 7th day of August, 2019.